



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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सं० 17] नई दिल्ली, शुक्रवार, मार्च 01, 2019/फाल्गुन 10, 1940 (शक)  
No. 17] NEW DELHI, FRIDAY, MARCH 01, 2019/PHALGUNA 10, 1940 (SAKA)

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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**MINISTRY OF LAW AND JUSTICE**

(Legislative Department)

*New Delhi, the 1st March, 2019/Phalguna 10, 1940 (Saka)*

**THE JAMMU AND KASHMIR RESERVATION  
(AMENDMENT) ORDINANCE, 2019**

NO 8 OF 2019

Promulgated by the President in the Seventieth Year of the Republic of India.

An Ordinance to amend the Jammu and Kashmir Reservation Act, 2004.

WHEREAS the President of India issued a Proclamation No. G.S.R. 1223(E), dated the 19<sup>th</sup> December, 2018 under article 356 of the Constitution of India in relation to the State of Jammu and Kashmir declaring therein that the powers of the Legislature of the State of Jammu and Kashmir shall be exercisable by or under the authority of the Parliament;

AND WHEREAS aforesaid Proclamation *inter alia* provides that the references in section 91 in the Constitution to the Governor and to the Legislature of the State or the House thereof, shall be construed as references to the

President and to the Parliament or to the Houses thereof respectively;

AND WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by section 91 of the Constitution of Jammu and Kashmir and of all other powers enabling him in that behalf, the President is pleased to promulgate the following Ordinance:—

Short title and commencement.

1. (1) This Ordinance may be called the Jammu and Kashmir Reservation (Amendment) Ordinance, 2019.

(2) It shall come into force at once.

Amendment in section 2.

2. In section 2 of the Jammu and Kashmir Reservation Act, 2004 (hereinafter referred to as the principal Act), in clause (o),— XIV of 2004.

(a) for sub-clause (ii), the following sub-clause shall be substituted, namely:—

“(ii) the persons residing in the area adjoining Actual Line of Control and International Border;”;  
and

(b) in second proviso, in clause (ix), in the proviso for the words “Actual Line of Control”, the words “Actual Line of Control or International Border” shall be substituted.

Amendment of section 3.

3. In section 3 of the principal Act, in sub-section (2), for the words “Line of Actual Control”, wherever they occur, the words “Actual Line of Control or International Border” shall be substituted.

RAM NATH KOVIND,

*President.*

DR. G. NARAYANA RAJU,  
*Secretary to the Govt. of India.*